

ITEM NO.30

COURT NO.2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Crl.) No. 13433/2024

(Arising out of impugned final judgment and order dated 31-08-2024 in A482 No. 14840/2024 passed by the High Court of Judicature at Allahabad)

AYYUB ALI

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.223446/2024-EXEMPTION FROM FILING O.T.)

Date : 04-10-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s)

Mr. Bhuwan Raj, AOR

For Respondent(s)

UPON hearing the counsel, the Court made the following
O R D E R

Our attention is drawn to the postmortem report, enclosed as Annexure P-2. It is submitted that in view of the injuries suffered and in the facts of the case, the charge should have been framed under Section 302 of the Indian Penal Code, 1860.

Issue notice, returnable in the week commencing 20.01.2025.

Notice will be served by all modes, including *dasti*.

Notice will also be served through the Station House Officer(s) of the concerned police station(s).

The respondents/accused may also be served when they put in appearance before the trial Court.

Proceedings before the trial Court will continue. However, the trial Court will be informed that if the special leave petition is allowed, the charge may undergo a change with one under Section 302 of the Indian Penal Code, 1860.

**(DEEPAK GUGLANI)
AR-cum-PS**

**(R.S. NARAYANAN)
ASSISTANT REGISTRAR**